

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR  
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Date of decision: 16-11-1995

CP No. 162/95 (OA No.415/95)

Kana Ram Meena

.. Petitioner

VERSUS

Gautam Gupta, Chief Post Master General, Rajasthan Circle,  
Jaipur.

.. Respondent

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, MEMBER (ADMINISTRATIVE)

For the Petitioner

.. Mr. C.B.Sharma

For the Respondent

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ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Petitioner Kana Ram Meena has filed this Contempt Petition under section 12 and 20 of the Contempt of Court Act, 1971, read with the section 17 of the Administrative Tribunals Act, 1985, stating therein that by not following the specific observations/directions of this Tribunal in OA No. 415/95 decided on 28-9-95, the respondent has committed contempt of court.

2. We have heard the learned counsel for the petitioner and have gone through the records.


3. In the aforesaid OA, there was a direction for consideration of the representation sympathetically, keeping in view the facts and circumstances of the applicant's case for promotion and the instructions contained in the Department of Personnel and Training OM No. 36026/3/85-Estt(SCT) dated 24-6-85. The transfer order dated 3-11-95 Annexure-CP/3 shows that the respondent had considered the petitioner's representation and found that there has been no discrimination or violation of the instructions contained in the aforesaid

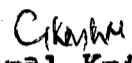
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Memo dated 24-6-1985. Since no vacancies were available at the station for which the petitioner had given his choice, it was not possible to accede to his request. As the respondent has already considered the case and the direction was essentially for consideration. We do not find any wilful disobedience of the directions of the Tribunal. This Contempt Petition is, therefore, dismissed.

  
(O.P. Sharma)  
Member (Admv)

  
(Gopal Krishna)  
Vice-Chairman